

Sl.No.	State/UT	CR	CS	CV	PI
17.	Meghalaya	6	2	0	2
18.	Mizoram	0	0	0	0
19.	Nagaland	0	0	0	0
20.	Odisha	27	4	0	21
21.	Punjab	5	0	0	5
22.	Rajasthan	90	12	0	30
23.	Sikkim	0	0	0	0
24.	Tamil Nadu	14	0	0	31
25.	Telangana	7	2	0	5
26.	Tripura	0	0	0	0
27.	Uttar Pradesh	61	25	0	30
28.	Uttarakhand	0	0	0	0
29.	West Bengal	14	1	0	15
TOTAL STATE(S)		1064	160	2	818
30.	A and N Islands	7	2	0	9
31.	Chandigarh	19	5	0	18
32.	D&N Haveli	0	0	0	0
33.	Daman and Diu	0	0	0	0
34.	Delhi UT	25	1	0	30
35.	Lakshadweep	0	0	0	0
36.	Puducherry	0	0	0	0
TOTAL UT(s)		51	8	0	57
TOTAL (ALL INDIA)		1115	168	2	875

Source: Crime in India.

### Recommendations of Jeevan Reddy Committee

397. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has officially taken a decision on the implementation of the recommendations of the Jeevan Reddy Committee Report of AFSPA, if so, the details thereof and if not the reasons therefor; and

(b) whether Ministry has figures regarding the number of applications received for the repeal of Armed Forces Special Powers Act (AFSPA), if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) No, Sir. On security matters, Government of India carefully evaluates the situation on the ground before taking any decision.

(b) Representations have been received from time to time from different organizations/NGOs from Manipur for withdrawal and from the State Government of J&K for phased withdrawal of the Armed Forces Special Powers Act.

**Expenses incurred on death row convicts**

398. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Ministry has data regarding the average expenses incurred on death row convicts who have been hanged in the past ten years (2006-2015);

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether Government intends to implement the recommendations given by the Law Commission on the abolition of death penalty in all cases except terrorism; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) Prisons and its related matter is a State subject under the Seventh Schedule to the Constitution of India. The data regarding the average expenses incurred on death row convicts is not maintained centrally.

The recommendation of the Law Commission (262nd Report: The Death Penalty) has since been referred to the State Governments/UTs for their views.

**CISF Jawans involved in vandalising of Karipur Airport**

399. SHRI K. N. BALAGOPAL: Will the Minister of HOME AFFAIRS be pleased to state the action taken against CISF Jawans involved in vandalising of Karipur Airport, Kerala in the month of June, 2015?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): On 10.06.2015, in an unfortunate incident at Kozhikode